

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

**CP/CA No. 20(ND)/2012**

**IN THE MATTER OF:**

**Pramod Kumar Jaiswal  
And  
Inpac Hotels & Resorts (P) Ltd. & Ors.**

**.... APPLICANT / PETITIONER  
.... RESPONDENT**

**SECTION:**

**Under Section 397-398**

**Order delivered on 17.01.2018**

**Coram:**

**CHIEF JUSTICE (RETD.) M. M. KUMAR  
Hon'ble President**

**S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the Petitioner(s)  
For the Respondent(s)**

**Ms. Yashmeet Kaur, Advocate  
Mr. Amanpreet Singh Rahi, Advocate**

**ORDER**

This order shall dispose of two applications C.A. No. 39/C-II/2015 & C.A. No. 22(PB)/2018. In the later application the order dated 26.09.2017 passed by Hon'ble Delhi High Court has been placed on record. A perusal of the aforesaid order shows that in lieu of the settlement the amount as per the agreement is to be paid by the Registry of the Hon'ble Delhi High Court and the parties have agreed for withdrawal of the instant Company Petition i.e. C.P. No. 20(ND)/2012 as per the settlement. A further direction has also been issued to the Registry by the Hon'ble High Court to disburse the amount in the manner stated in the order within two weeks to the parties and payment to respondent No. 1 i.e. applicant in C.A. No. 22(PB)/2018 through the power of attorney holder.

VINEET



In view of the above nothing remains to be adjudicated in C.P. No. 20(ND)/2012. We accept the prayer made in the application i.e. C.A. No. 22(PB)/2018 and dispose of the petition i.e. C.P. No. 20(ND)/2012 as having being rendered infructuous. No order would be necessary in other C.A. No. 39/C-II/2015 as the same has also been rendered infructuous.

Sd/-

**(M. M. KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**